

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 20th day of January, 2004.

Contempt Petition No. 170 of 2003.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.  
Hon'ble Mr. D.R. Tiwari, Member-A.

Nathu Ram S/o Late Sri Guljari Lal  
R/o B/Y-12, L.I.G, Barra, Distt. Kanpur.

.....Applicant

Counsel for the applicant :- Sri Sajnu Ram

V E R S U S

1. Shree Prakash, Divisional Railway Manager,  
North Central Railway, Allahabad.

2. Nuruddin Ansari, Senior Divisional Personnel Officer,  
North Central Railway, Allahabad.

.....Respondents

Counsel for the respondents :- Sri A.K. Gaur

O R D E R

By Hon'ble Mr. Justice S.R. Singh, V.C.

This contempt application has been instituted with the allegation that the direction given by the Tribunal vide judgment and order dated 17.12.2002 in O.A No. 195/95, Nathu Ram vs. U.O.I has not been complied with. The Tribunal by its judgment and order dated 17.12.2002 allowed the O.A and directed the respondents to grant notional promotion to the applicant with effect from 01.01.1984 to 01.01.1993 coupled with the direction that the pension of the applicant shall be revised and paid including arrears accordingly.

2. Counter Affidavit has been filed today annexing thereto a xerox copy of the order dated 05.01.2004 which would show that the applicant has been given notional promotion as C.G.S Grade 700-900 w.e.f 01.01.1984 and his pay has been

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fixed accordingly. The applicant retired on 31.08.1994. The order dated 05.01.2004 further indicates that the applicant is held entitled to get his pay with effect from 01.03.1993 in grade of Rs. 2000-3200. It is true that the order dated 05.01.2004 does not speak of pension that has to be revised and paid to the applicant but the copy of the order has been forwarded to COS/E.Settlement with request to revise the applicant's pay accordingly. Since the order has been passed recently on 05.01.2004, we have no doubt that the pension of the applicant has been revised as per direction given by the Tribunal. The respondents may pay the revised pay as per their order dated 05.01.2004 preferably within three months. We do not find it a fit case of contempt. Notices already issued shall stand discharged.

*Dinesh*  
Member- A.

*(P.S.)*  
Vice-Chairman.

/Anand/